

living in Government provided accommodation;

(b) how many of them have received more than one house;

(c) how many have sold or sub-let shops and residential accommodation after it had been allotted to them; and

(d) how many of them are still to be provided with accommodation by Government?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (d). The attention of the hon. Member is invited to the reply given by me on the 19th May 1952 to Starred Question No. 7 by Giani G. S. Musafir.

(b) and (c). The required information where newly built houses are involved is being collected. As regards evacuee houses, allotment of more than one evacuee house is not made to the same person, but when some one obtains more than one house on false pretences, the allotments are cancelled after enquiry. 521 cases have come to notice in which displaced persons effected unauthorised transfers of evacuee premises after the 23rd November, 1949. The general policy is to evict unauthorised occupants, but occupation is confirmed in really hard cases or alternative accommodation provided.

AGREEMENTS WITH PAKISTAN

394. Shri Dabhi: Will the Prime Minister be pleased to state:

(a) the number of agreements entered into between India and Pakistan since the time of Partition up to date; and

(b) the extent to which the terms of each of these agreements have been implemented by Pakistan Government?

The Prime Minister (Shri Jawaharlal Nehru): (a) About 36.

(b) Each Agreement contains a large number of clauses concerning various matters. In some cases, the Agreements have been implemented by the Pakistan Government. In other cases, there has either been disagreement between the two Governments on the interpretation of certain provisions, or implementation of the provisions by the Pakistan Government has not been satisfactory.

BUILDINGS OF EX-RULERS OF STATES

395. Shri Telkikar: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the names of buildings which belonged to ex-Rulers of States which

have been acquired by Government for public and semi-public purposes; and

(b) for what specific purposes they are utilised?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). A statement giving the required information is placed on the Table of the House. [See Appendix VIII, annexure No. 17.]

RUBBER

396. Shri Badshah Gupta: Will the Minister of Commerce and Industry be pleased to state the names of the places where rubber is produced in India and the quantity and value of rubber produced during 1950-51 and 1951-52 respectively?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 18.]

JUTE MILLS IN CALCUTTA

397. Shri Rajagopala Rao: Will the Minister of Commerce and Industry be pleased to state:

(a) the total number of workers in jute mills in Calcutta, both men and women and the actual number of spindles working; and

(b) the daily consumption of jute in the mills (working for 42½ hours a week) and the quantity in tons turned out per day both in sacking and hessian?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Information is given in the statement attached. [See Appendix VIII, annexure No. 19.]

GOVERNMENT HOSTELS IN NEW DELHI

398. Shri K. C. Sodhia: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total income and expenditure of Government Hostels in New Delhi during 1950-51 and 1951-52;

(b) the accommodation available in each and the amount of (i) rent and (ii) messing charged in each; and

(c) what the terms of contracts of the contractors for messing in these hostels are?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): A statement containing the information asked for is placed on the Table of the House. [See Appendix VIII, annexure No. 20.]